## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 575/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M.

Name of the Company Under Section		Punjab National Bank -Vs- Vasudev Ispat Pvt.Ltd.  7 IBC		
	1. Palsoni		Punjab National Bank	A-hi n. 1.18.
Me Nitesh Singh (Employee)			COE Poreate Debtor	Aigh 17.1.18

## ORDER

Ld. Counsel for the financial creditor is present.

Vakalatnama along with some reply has been filed on behalf of the corporate debtor, but it appears that same has not been signed as well as reply is not in the form of an affidavit. Reply can only be field in the form an affidavit. In Vakalatnama there is no mention of Registration Number of the Advocate and does not bear any stamp, so the Vakalatnama is not accepted.

It appears from the record that the Ld. Counsel for the financial creditor has not filed authorisation letter supporting with Board Resolution. Financial Creditor is directed to file authorisation letter along with the copy of the Board Resolution within 7 days from today.

List it on 31/01/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (I)